section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:

- (i) First Report and Accounts of the Cochin Refineries Limited, Ernakulam, for the period 6th September, 1963 to 31st March, 1964, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-3894/65 for (i) and (ii).]

ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE INDIAN REFINERIES LTD., NEW DELHI

SHRI HUMAYUN KABIR: Sir, I also beg to lay on the Table a copy of:

- (i) Sixth Annual Report and Accounts of the Indian Refineries Limited. New Delhi, for the year 1963-64, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT.3893/65 for (i) and (ii).]

THE KERALA MUNICIPALITIES (PAYMENT OF GRANTS-IN-AID TO LIBRARIES AND READING ROOMS), RULES, 1964

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I beg to lay on the Table, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, a copy of Notification S.R.O. No. 392/64, dated the 28th November, 1964, publishing the Kerala Municipalities (Payment of Grants-in-aid to Libraries and Reading Rooms) Rules, 1964, issued by the Government of Kerala, Health and Labour (L) Department. [Placed in Library. See No. LT-3834/65.]

- (I) THE INTERNATIONAL COPYRIGHT (FIRST AMENDMENT) ORDER, 1965
- (II) THE INTERNATIONAL COPYRIGHT SECOND AMENDMENT) ORDER, 1965.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): Sir, on behalf of Shri R. M. Hajarnavis, I beg to lay on the Table under section 43 of the Copyright Act, 1957, a copy each of the following Notifications of the Ministry of Education:

- (i) Notification S.O. No. 240, dated the 11th January, 1965, publishing the International Copyright (First Amendment) Order, 1965.
- (ii) Notification S.O. No. 241, dated the 11th January, 1965, publishing the International Copyright (Second Amendment) Order, 1965.

[Placed in Library. See LT-3925/65 for (i) and (ii)].

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAIL-WAYS IN 1964-65

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1964-65.

MESSAGE FROM THE LOK SABHA

THE INCOME-TAX (AMENDMENT) BILL, 1965

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Income-tax (Amendment) Bill, 1965, as passed by Lok Sabha at its sitting held on the 3rd March, 1965.